

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CP/CA. No. 1224/2016

IN THE MATTER OF:

M/s Nandos Services India Pvt. Ltd. & anr. .... APPLICANT / PETITIONER

SECTION:

Under Section 391 to 394

Order delivered on 24.08.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. D. Bhattacharyya, Advocate


For the RD(NR)Delhi / ROC Delhi :- Mr. Manish Raj, Company Prosecutor

For the Official Liquidator, Delhi :- Ms Chetana Kandpal, Company Prosecutor

**ORDER**

Learned Counsel for the petitioner is present and Learned representative for the RD/ROC & OL are also represent. The petitioner is directed to file the pre and post financials in relation to appointed date of the demerged undertaking and demerged company on or before Monday, *28th August, 2017*.

Post the matter on 29<sup>th</sup> August 2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)